

12.44 hrs.

## PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF MADRAS REFINERIES LTD.  
AND INDIAN PETROCHEMICALS CORPORATION AND  
GOVERNMENT'S REVIEW THEREOF

THE MINISTER OF PETROLEUM  
AND CHEMICALS (SHRI P. C. SETHI) :  
I beg to lay on the Table a copy each of the  
following papers (Hindi and English versions)  
under sub-section (1) of section 619A of the  
Companies Act, 1956 :

(1) (i) Review by the Government on the  
working of the Madras Refineries Limited,  
Madras, for the period 1st April,  
1969 to 30th June, 1970.

(ii) Annual Report of the Madras  
Refineries Limited, Madras for the  
period 1st April, 1969 to 30th June,  
1970 along with the Audited Accounts  
and the comments of the Comptroller  
and Auditor General thereon.

[Placed in Library. Ser. No. LT—782/71].

(2) (i) Review by the Government on the  
working of the Indian Petrochemicals  
Corporation Limited, for the period  
22nd March, 1969 to 31st March, 1970.

(ii) Annual Report of the Indian Petro-  
chemicals Corporation for the period  
22nd March, 1969 to 31st March, 1970  
along with the Audited Accounts and  
the comments of the Comptroller and  
Auditor General thereon.

[Placed in Library. Ser. No. LT—781/71].

## ANNUAL REPORT OF PRAGA TOOLS LTD.

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI VIDYA  
CHARAN SHUKLA) : I beg to lay on the  
Table a copy of the Annual Report (Hindi  
and English versions) of the Praga Tools  
Limited, Secunderabad, for the year 1969-70  
along with the Audited Accounts and com-  
ments of the Comptroller and Auditor General  
thereon, under sub-section (1) of section 619A  
of the Companies Act, 1956. [Placed in Library.  
Ser. No. LT—784/71].

12.45 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the

following messages received from the Secretary  
of Rajya Sabha :

(i) 'I am directed to inform the Lok  
Sabha that the Rajya Sabha, at its  
sitting held on the 30th July, 1971, has  
passed the enclosed motion referring the  
Prevention of Water Pollution Bill, 1969,  
to a Joint Committee of the Houses  
and to request that the concurrence of  
the Lok Sabha in the said motion and  
the names of the Members of the Lok  
Sabha to be appointed to the said Joint  
Committee may be communicated to  
this House.

## MOTION

"WHEREAS this House at its sitting  
held on the 18th August, 1970, adopted a  
motion that the Bill to provide for the  
prevention of water pollution and the  
maintaining or restoring of wholesomeness  
of water, for the establishment, with a view  
to carrying out the purposes aforesaid, of  
Prevention of Water Pollution Boards for  
conferring on such Boards functions relating  
there to and for matters connected there-  
with, be referred to a Joint Committee of  
the Houses consisting of 36 members ; 12  
members from this House and 24 members  
from the Lok Sabha ;

AND WHEREAS this House appointed  
twelve members from this House to the said  
Joint Committee ;

AND WHEREAS this House recom-  
mended that the Lok Sabha do joint in the  
said Joint Committee and communicate to  
this House the names of members to be  
appointed by the Lok Sabha to the Joint  
Committee ;

AND WHEREAS a message was there-  
after transmitted to the Lok Sabha on the  
19th August, 1970, communicating to the  
Lok Sabha the adoption of the said motion  
by this House ;

AND WHEREAS the Lok Sabha at its  
sitting held on the 4th September, 1970,  
adopted a motion concurring in the said  
recommendation of this House and nominat-  
ing 24 members from the Lok Sabha to  
serve on the said Joint Committee ;

AND WHEREAS the Lok Sabha was  
dissolved on the 27th December, 1970

before the Joint Committee could conclude its deliberations and a new Lok Sabha was thereafter constituted on the 15th March, 1971 ;

NOW THEREFORE this House do resolve that the aforesaid Bill be referred to a Joint Committee of the Houses consisting of 36 members ; 12 members from this House, namely :

1. Shri Nawal Kishore
  2. Chaudhary A. Mohammad
  3. Shri M. H. Samuel
  4. Shri Balram Das
  5. Shri Baharul Islam
  6. Shri Kalyan Chand
  7. Shri Jagdish Prasad Mathur
  8. Shri U. K. Lakshmana Gowda
  9. Shri G. A. Appan
  10. Shri Salil Kumar Ganguli
  11. Shri U. N. Mahida
  12. Shri Krishan Kant
- and 24 members from the Lok Sabha ;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

That the Committee shall make a report to this House by the first day of the Seventy-eighth (Winter) Session of the Rajya Sabha ; and

That this House recommends to the Lok Sabha that the Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1971, agreed without any amendment to the

West Bengal State Legislature (Delegation of Powers) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 26th July, 1971."

12.46 hrs.

#### LEAVE OF ABSENCE FROM SITTINGS OF HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Second Report have recommended that leave of absence be granted to the following Members for the periods indicated in the report :

1. Shri Shrikrishna Agarwal, ... 22nd July to 12th August, 1971 (Second Session).
2. Rajmata Krishna Kumari Jodhpur... 31st May to 27th July, 1971 (Second Session).

I hope that it is the pleasure of the House to grant them leave.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : It is the pleasure of the House that leave be granted. The Members will be informed accordingly.

12.46½ hrs.

#### STATEMENT RE. COLLISION OF RAILWAY TRAINS AT ULTADANGA STATION

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : It is with profound regret and sorrow...

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He will get away with his version.

Kindly admit it as a calling-attention-notice.

MR. SPEAKER : I cannot say anything about it now.

SHRI HANUMANTHAIYA : Sir, it is with profound regret and sorrow that I have to inform the House that at about 20.30 hours on 31.7.71 while Suburban Train No. P-398 Down was standing on the down Suburban line of Ultadanga Road station on the Sealdah Division of Eastern Railway, Suburban Train No. K-62 Down came from behind and collided in the rear of P-398 Down. As a result, the Front Coach of K-62 Down partly tele-